

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI
NOTIFICATION No.4/2024-RC, DATED 12.01.2024

[For appointment to the posts of Civil Judge (Junior Division)]

Applications are invited online for Recruitment to **39** posts of Civil Judge (Junior Division) in Andhra Pradesh State Judicial Service comprising of **32** vacancies under Direct Recruitment and **07** vacancies under Recruitment by Transfer. The recruitment process shall be governed by Andhra Pradesh State Judicial (Service & Cadre) Rules, 2007. The Pay Scale for Civil Judge (Junior Division) is Rs.**77840 - 136520**.

The online application portal will be available on the High Court's official website <https://aphc.gov.in> from 31.01.2024 to 01.03.2024. The Last date for submission of online application is 01.03.2024 upto 11.59 p.m. No other mode of application will be entertained.

The details of examination centres will be posted on the High Court's official website <https://aphc.gov.in>. The applicants are required to visit the official website of High Court of A.P. to keep themselves updated on all the steps/results etc., until the completion of the recruitment.

I. VACANCY POSITION:

Break up of vacancies under Direct Recruitment		Break up of vacancies under Recruitment by Transfer	
Category	Number of posts	Category	Number of posts
OC	11 (of which 3 posts are for Women and 1 post for Persons with Benchmark Disabilities [Orthopaedically Handicapped (Lower portions of the body)])	OC	05
Economically Weaker Section (EWS)	07 (of which 2 posts are for Women)	SC	01
BC-A	02	ST	01
BC-B	02		
BC-C	02		
BC-D	01		
BC-E	02		
SC	03 (of which 1 post is for Women)		
ST	02		
Total	32	Total	07

Note :

1. The High Court of A.P. reserves the right to increase or decrease the number of vacancies or cancel the Notification, at any stage, without assigning any reason whatsoever. No right will accrue to the candidate by virtue of the Notification.
2. Selection against BC-E vacancy will, however, be subject to the outcome of Civil Appeal Nos.2628-2637/2010 pending consideration before the Hon'ble Supreme Court of India.
3. If the provisionally selected candidate does not join the post, the next meritorious candidate may be considered for provisional selection.

Important Dates

DETAILS	DATES
Starting Date for submission of online Application.	31.01.2024
Closing Date for Submission of online Application.	01.03.2024
Download of Hall Tickets for screening test	15.03.2024
Date of Screening Test (Computer based test).	13.04.2024
Placing of Question Paper and Preliminary Key/Response Sheet on the website of the High Court, calling objections.	18.04.2024

- Note:** 1. The Venue and Time of test/examination will be mentioned in the Hall Ticket to be downloaded by the applicant.
2. The above mentioned dates are final, except where modified by the High Court in case of exigencies. The modified date/s, if any, will be uploaded on the website of High Court of A.P.

II. QUALIFICATIONS:

Only those Applicants who possess the qualifications prescribed under the Andhra Pradesh State Judicial (Service & Cadre) Rules, 2007, which are mentioned below, shall be eligible to apply.

a) DIRECT RECRUITMENT:

Applicants applying under direct recruitment must possess a Bachelor's Degree in Law awarded by any University established by Law in India.

b) RECRUITMENT BY TRANSFER:

Applicants applying under Recruitment by Transfer must possess a Degree in Law awarded by any University established by Law in India and must be a confirmed member or approved probationer in any one of the following categories.

Eligible categories to apply under recruitment by transfer:

- i) Section Officers, Court Officers, Scrutiny Officers, Accounts Officer, Court Masters, Personal Secretaries to Hon'ble Judges, Personal Secretaries to Registrars, Translators and Deputy Section Officers, Overseer, Assistant Section Officers, Computer Operators, Assistant Librarian, U.D. Stenos, Assistants, Readers, Examiners, Telex Operator, Telephone Operator, Typists and Copyists of the High Court of Andhra Pradesh.
- ii) Chief Administrative Officers, Senior Superintendents, Superintendents, Stenographers Grade-I, II & III, Senior Assistants, Junior Assistants, and Typists of the Andhra Pradesh Judicial Ministerial and Subordinate Service Rules, 2019;
- iii) Assistant Public Prosecutors, Senior Assistant Public Prosecutors, Additional Public Prosecutors Grade-II of Prosecution Services of the State of Andhra Pradesh;
- iv) Section Officers in the Law Department of Secretariat of the State of Andhra Pradesh;
- v) Section Officers in the Legislature Department of the State of Andhra Pradesh; and
- vi) Managers of the Offices of the Advocate General; Government Pleaders and Public Prosecutors, Editor, I.L.R. of the State of Andhra Pradesh;

Provided that no person shall be eligible for appointment to the post of Civil Judge (Junior Division), if

- i) he/she is not a citizen of India;
- ii) he/she does not have good character, and not free from any infirmity, which renders him/her, unfit for such appointment.
- iii) he/she has been dismissed from service by any High Court, Government and Statutory or Local Authority;
- iv) he/she has been convicted of an offence involving moral turpitude.
- v) he/she has been permanently debarred or disqualified by the High Court or Union Public Service Commission or any State Public Service Commission from appearing for examinations or selections conducted by it in the selection process for any post in public service;
- vi) he/she attempts to directly or indirectly influence the Recruiting Authority by any means for his/her candidature;
- vii) he/she is not of sound health and active habits;
- viii) he has more than one wife living; and
- ix) being woman, she marries knowingly a person that he is having a wife.
- x) he/she has been arrested in connection with any crime involving moral turpitude and concerned with the same.

Further a person to be appointed to the category of Civil Judge (Junior Division) under Recruitment by Transfer shall be:

A person who is maintaining good character and conduct.

No person is eligible for appointment under Recruitment by Transfer, who is facing charge in disciplinary enquiry or has undergone any punishment or for any irregularity in discharge of his/her duties.

III. AGE LIMIT:

- (i) To be eligible, the applicant, who is applying under direct recruitment shall not complete thirty five (35) years of age as on first day of the month (January), 2024 (as on 01.01.2024) in which month the notification inviting applications for such appointment is published in the news papers.

Provided that the upper age limit of 35 (thirty five) years is relaxable by five years in respect of the persons under Scheduled Castes and Scheduled Tribes, Backward Classes and Economically Weaker Sections(EWS).

Provided further that the upper age limit of 35 years is relaxable by 10 years in respect of Persons with Benchmark Disabilities.

Provided further that in case of an applicant, who served in the defence services of the Indian Union and who is otherwise qualified and suitable, the period of service rendered by him in the defence service shall be excluded in computing the age, for applying under direct recruitment.

- (ii) To be eligible, the applicant, who is applying under Recruitment by Transfer shall not complete forty eight (48) years age as on the first day of the month (January), 2024 (as on 01.01.2024) in which month the notification inviting applications for such appointment is published in the news papers.

IV. RESERVATION:

1. The vertical reservations in respect of Backward Classes (A, B, C, D & E), Economically Weaker Sections (EWS), Scheduled Castes and Scheduled Tribes and horizontal reservation for Women and Persons with Benchmark Disability [Orthopaedically Handicapped (Lower portions of the body)] shall be, as per the A.P. State Judicial (Service & Cadre) Rules, 2007 read with amended Rule 22 and 22-A of the A.P. State and Subordinate Service Rules,1996 issued vide G.O.Ms.No.77, General Administration (Services-D) Department, dated 02.08.2023.
2. The applicants, who are BC/SC/ST/EWS/ Persons with Benchmark Disability and intend to avail reservation, shall choose the applicable category and enclose the necessary certificate/s.
3. The applicants who intend to avail/claim reservation under Backward Classes (A, B, C, D & E) shall submit a copy of the latest certificate issued either in the year 2023 or 2024 to the effect that they belong to non-creamy layer in terms of G.O.Ms. No.3, Backward Classes Welfare (C 2) Department, dated 04.04.2006 and G.O.Ms.No.26, Backward Classes Welfare (C) Department, dated 09.12.2013 and as per the income ceiling which is in force on the date of notification. In case of non-submission of the latest non-creamy layer certificate, his/her candidature will be considered against Open Category only.
4. The applicants who intend to avail/claim reservation under Economically Weaker Sections (EWS) shall submit the latest EWS Certificate issued either in the year

2023 or 2024 (issued by the Tahsildar concerned mentioning therein that the gross annual family income from all sources is below Rs.8,00,000/-) in terms of G.O.Ms. No.66, General Administration (Services-D) Department, dated 14.07.2021 and G.O.Ms. No.73, General Administration (Services-D) Department, dated 04.08.2021.

V. DOCUMENTS TO BE UPLOADED AT THE TIME OF SUBMISSION OF ONLINE APPLICATION

i) DIRECT RECRUITMENT

1. The Applicants shall upload certificates evidencing Date of Birth/SSC, Law Degree and community certificate issued by the Competent Authority, in case they intend to avail reservation under SC., ST., BC., Persons with Benchmark Disability (Locomotor disability) (Lower portion of the body) and EWS (The certificate shall show specifically the classification of the group).
2. The applicant, who intends to avail reservation under Backward Classes (A,B,C,D or E), shall upload latest community and also certificate of non-creamy layer as per law. In case of failure to upload the latest non-creamy layer certificate, his/her candidature will be considered against Open Competition.
3. The applicant claiming reservation under Economically Weaker Sections (EWS), shall upload the latest certificate issued either in the year 2023 or 2024 in terms of G.O.Ms.No.66, General Administration (Services-D) Department, dated 14.07.2021 and G.O.Ms.No.73, General Administration (Services-D) Department, dated 04.08.2021, EWS Certificate issued by the Tahsildar concerned mentioning therein, that the gross annual family income from all sources is below Rs.8,00,000/-.
4. The applicant claiming reservation under Persons with Benchmark Disability (Locomotor disability) (Lower portion of the body) category, shall upload the certificate issued by the Medical Board specifying the nature of disability and the percentage of disability.
5. The applicant claiming under Ex-Servicemen category, shall upload the Discharge Certificate.
6. No-objection Certificate from Employer (if employed anywhere).
7. The applicant has to produce original certificates on the day mentioned by the High Court for verification. **If the applicant fails to produce any of the required certificates, his/her candidature will be rejected.**

ii) RECRUITMENT BY TRANSFER

1. The Applicants shall upload certificates evidencing date of Birth/SSC, Law Degree and community certificate issued by the Competent Authority, in case they intend to avail reservation under SC and ST (The certificate shall show specifically the classification of the group). The Applicants shall upload proof of declaration of Probation in eligible category.
2. The Applicants shall upload proceedings of the employer permitting the employee to prosecute Law Degree Course after entering into the service.
3. The Applicants shall upload latest Service and Conduct Certificate issued by the Competent Authority.

4. The Applicants under Recruitment by Transfer shall upload latest No-objection Certificate from Employer (if employed anywhere).
5. The applicant has to produce original certificates on the day mentioned by the High Court for verification. If the applicant fails to produce any of the required certificates, his/her candidature will be rejected.

VI. SCHEME OF EXAMINATION:

The process of selection is as follows:

- a) For the purpose of short-listing the Applicants, the High Court will conduct **Screening Test (Computer Based Test)** for 100 marks comprising of 100 multiple choice objective type Questions. The duration of examination will be two (2) hours.

The Applicants, who secure 40% and above marks in the screening test will be short-listed in the ratio of 1:10 of the available vacancies, for written examination.

Provided that if there are more than one candidate who have secured identical marks in the screening test, all such candidates shall be called for the written examination.

The marks obtained in the screening test shall not be added to the marks obtained in the written examination and they shall not be counted for determining final order of merit in selection of the applicants, as the screening test is conducted for the purpose of short listing the applicants only.

- b) Written Examination consists the under mentioned (3) papers. Each paper will carry 100 marks. The duration of each paper is three (3) hours. The Questions in the examinations shall be answered only in English (except translation test).
 - I) Civil Laws,
 - II) Criminal Laws and
 - III) English Translation test for 25 marks and Essay Writing test for 75 marks on legal subject. (Translation Test is from English to Telugu and Telugu to English only).

VII. MINIMUM MARKS TO BE SECURED IN THE WRITTEN EXAMINATION TO ELIGIBLE FOR VIVA-VOCE:

a) Direct Recruitment:

The Candidates under Open Competition /Economically Weaker Section (EWS) category must secure not less than 55% of marks in each paper and not less than 60% of marks in aggregate in the written examination.

The Candidates under Backward Class category must secure not less than 50% marks in each paper and not less than 55% of marks in aggregate in the written examination.

The Candidates under SC/ST category must secure not less than 45% marks in each paper and not less than 50% of marks in aggregate in the written examination.

b) Recruitment by Transfer:

The Candidates under Open Competition under Recruitment by Transfer must secure not less than 55% marks in each paper and not less than 60% marks in aggregate in the written examination.

The Candidates under Scheduled Caste and Scheduled Tribe categories must secure not less than 45% marks in each paper and not less than 50% marks in aggregate in the written examination.

VIII. VIVA-VOCE:

Viva-Voce Test will carry 50 marks. Any Candidate, who remains absent for the Viva-Voce will be deemed to have been disqualified for selection.

IX. MERIT LIST:

After result of written examination is announced, qualified Candidates in the ratio of 1:3 of the available vacancies in the respective categories shall be called for Viva Voce.

Provided that if there are more than one Candidate who have secured identical cut off marks, all such Candidates shall be called upon to appear for Viva-Voce.

X. MINIMUM AGGREGATE MARKS TO BE SECURED IN THE WRITTEN EXAMINATION AND VIVA-VOCE FOR SELECTION TO THE POST OF CIVIL JUDGE (JUNIOR DIVISION):

For selection to the posts of Civil Judge (Junior Division) under Direct Recruitment and Recruitment by Transfer, the Candidates under OC/EWS category must secure at least 60% marks in aggregate in the Written Examination and Viva-Voce. The Candidates who are BC category under direct recruitment must secure at least 55% marks in aggregate in the Written Examination and Viva-Voce (in view of orders of the Hon'ble High Court of A.P. in K.Shravan Raju Vs. State of Andhra Pradesh and Shaik Nishad Naaz Vs.State of Andhra Praesh, 2021 SCC OnLine AP 3025: (2021) 6 ALT 1: (2022) 2 ALD 159 (DB), and the Candidates who are SC/ST category under direct recruitment and recruitment by transfer must secure at least 50% marks in aggregate in written examination and Viva-Voce. The candidates who secure less than such percentage of marks will be ineligible for selection to the post.

**XI. SYLLABUS FOR SCREENING TEST AND WRITTEN EXAMINATION:
CIVIL LAWS:**

- 1) The Code of Civil Procedure, 1908
- 2) The Indian Contract Act, 1872
- 3) The Hindu Marriage Act, 1955
- 4) The Hindu Succession Act, 1956
- 5) The Indian Easements Act, 1882
- 6) The Specific Relief Act, 1963
- 7) The Limitation Act, 1963
- 8) The Transfer of Property Act, 1882
- 9) The Civil Rules of Practice

- 10) The Registration Act, 1908, and the Indian Stamp Act, 1899
- 11) The A.P. Land Encroachment Act, 1905
- 12) The Indian Evidence Act, 1872

CRIMINAL LAWS:

- 1) The Code of Criminal Procedure, 1973
- 2) The Indian Penal Code, 1860
- 3) The Indian Evidence Act, 1872
- 4) The Negotiable Instruments Act, 1881
- 5) The Protection of Women from Domestic Violence Act, 2005
- 6) The Criminal Rules of Practice
- 7) The A.P. Excise Act, 1968
- 8) The A.P. Gaming Act, 1974
- 9) The Juvenile Justice (Care and Protection of Children) Act, 2015.

XII. APPLICATION AND EXAMINATION FEE:

- a) The applicants, who are under Open Competition/EWS/BC category have to pay examination fee of **Rs.1500/- (Rupees Fifteen hundred only)** towards online application processing fee and examination fee, whereas the applicants who are SC/ST/ Persons with Benchmark Disability category have to pay **Rs.750/- (Rupees Seven hundred and fifty only)**.

Only the applicants belonging to a community recognized as SC/ST in the State of A.P. alone are entitled for the concessional payment of examination **fee of Rs.750/-**

- b) The Application/Examination Fee is to be remitted/paid online only.
- c) The application/Examination fee once paid will not be refunded even if the application is rejected for any reason, or the recruitment Notification is cancelled for any reason.

XIII. EXAMINATION CENTRES FOR SCREENING TEST:

Computer based Screening Test will be held in the following Centres and Applicants have to opt for any three (3) Centres in the order of preference for their allotment. However, the High Court reserves the right to allot Applicants to any centre other than the centre chosen by the applicant or to abolish/create a new centre for administrative reasons. Request for change of the centre will not be entertained.

- i) Guntur
- ii) Kurnool
- iii) Rajahmundry (Rajamahendravaram)
- iv) Tirupati
- v) Vijayawada
- vi) Visakhapatnam

After declaration of Screening Test results, written examination will be held at the venue to be specified by the High Court.

XIV. GENERAL INSTRUCTIONS:

1. Selection will be made as per the A.P. State Judicial (Service and Cadre) Rules, 2007.
2. Merely applying for a post will not give any right to any person to be considered for appointment.
3. A person in a bigamous marriage shall not be eligible for appointment.
4. No woman whose marriage is void by reason of the husband having a wife living at the time of such marriage or who has married a person who has a wife living at the time of such marriage, shall be eligible for appointment.
5. No person, who has been dismissed from a State or Central Government service or from the service of undertaking of Central or State Government or local or other Authorities shall be eligible for appointment.
6. No person, who has been convicted by a Court of Law for an offence involving moral turpitude, shall be eligible for appointment.
7. No T.A. and D.A. will be paid to the candidates who appear for the Screening Test/Written examination/Viva Voce.
8. Candidates resorting to or bringing any influence of any kind will be summarily disqualified and they are liable for prosecution as per Law.
9. **The particulars furnished by the applicant in the application form will be taken as final. Candidates should, therefore, be very careful in filling the application. Once documents are uploaded and application is submitted, he/ she shall not be under any circumstances permitted to edit options or replace the documents.**
10. **Correspondence will not be entertained by the High Court under any circumstances. Incomplete/incorrect application will be summarily rejected at any stage.**
11. If suppression of information/furnishing of false information is noticed, either in the application or in the enclosures, at any stage including Viva Voce or before the final selection the application of the candidate will be summarily rejected. In addition the candidate will also be liable for appropriate action/prosecution as per law.
12. No information will be sent to the unsuccessful candidates after announcement of list of qualifying candidates for final selection.
13. The provisional selection of Candidate shall be subject to verification of antecedents. Mere selection does not confer any right for the Applicant.


REGISTRAR (RECRUITMENT)
HIGH COURT OF ANDHRA PRADESH